

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 20.05.2022

Notification No. 04 of 2022

In supersession of all earlier orders relating to the mode of hearing, the Hon'ble President directs that the Tribunal will hear the matters physically on all days unless otherwise directed on special circumstances. The procedure to be followed and protocols to be observed for physical hearing will continue be the same as provided in Annexure I of Public Notice No. 1 of 2021 dated 15.11.2021 except for requiring written requests for listing the case.

This Notification will come into force with effect from 30.05.2022.

By Order,



(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, New Delhi and all Regional Benches.
3. Deputy/Assistant Registrars, CESTAT, New Delhi and all Regional Benches.
4. Bar Association, CESTAT, Delhi/Mumbai/Kolkata/Chennai/Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
5. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Mumbai/Kolkata/Chennai Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
6. Chairman, CBIC, North Block, New Delhi.
7. Joint Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
8. Chief Commissioners and Commissioners, Customs, Central Excise and Service Tax, All India.
9. Notice Board/Website/Office Copy.